

From

The Registrar General,
High Court of Punjab & Haryana,
Chandigarh.

To

1. All the District and Sessions Judges,
in the State of Punjab,
2. All the District and Sessions Judges,
in the State of Haryana.
3. The District and Sessions Judge,
U.T.Chandigarh.

Dated: Chandigarh; the 3.2.2017.

Subject: Regarding Quarterly review of the functioning of the Child Welfare Committees in terms of Section 27(8) of the Juvenile Justice Act.

Sir/Madam,

I am directed to refer you on the subject cited above and to say that after considering the matter regarding functioning of Child Welfare Committees, Hon'ble Juvenile Justice Monitoring Committee has been pleased to resolve that all the District and Sessions Judges in the States of Punjab, Haryana and U.T.Chandigarh be asked to collect the quarterly review of functioning of Child Welfare Committees in terms of Section 27(8) of the Juvenile Justice (Care and Protection of Children) Act, 2015 from the concerned District Magistrates and send the same to this court.

Therefore, you are requested to comply with above directions of Hon'ble Committee and ensure to send the requisite report to this court on quarterly basis.

Yours faithfully,

[Signature]
Assistant Registrar (Gaz.II)
for Registrar General.

no 4170/G dt 15/02/17
Spec. Copy forwarded to the court of
Sh. Sandeep Yadav, P.M. J. J. B. Bhawan
for information and necessary compliance with
the direction the requisite information be sent to
this office for onwards transmission to the
Hon'ble High Court.

[Signature]